3 P.M.

163

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS) 1980-81

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFAR SHARIEF): Sir, I beg to lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants (Railways) for 1980-81.

RESOLUTION RE, FIXING OF REMUNERATIVE

PRICES FOR AGRICULTURAL .. COMMODITIES—Contd.

SHRI V. GOPALSAMY: There was no response from the Janata Government. And then I met the officials who are in the ICAR. I told them this is the fate every year. If the particular chemical is imported and if a farmer applies that particular insecticide in his field, the per acre cost will be only Rs. 140. But we are losing Rs. 48 crores if you calculate the total acreage under cultivation of chilly.

Then, Sir, on the same issue, I asked a question and I received a reply on 17th December 1980 wherein I was informed:

"Research trials under Coordinated Project showed that Dimethoate 0.1 per cent was the best insecticide in controlling aphid populations."

This is the reply that I got from the Ministry. The very same insecticide has been applied in our fields; there is no use. Even this year the same fate has dawned on our farmers. Even in my field. I have cultivated 8 acres under chilly. I am afraid before I reach home, the whole crop will be destroyed again, by the same attack of aphid. I am not blaming the Ministers or the Government, but the officials who are sitting in the Agricultural Research Institutes and other places. They are not looking to the problem: they do not go deeper into it. So, I request the Minister to

kindly see whether this particular insecticide is effective or not and also the chemical about which I have said that if it is imported, the cost will be very low but the crop can be saved every year. Farmers are really suffering on this aspect alone.

Sir, how are the things going on in the Indian Council of Agricultural Research? I am very much pained to see it. I saw a press report in the Indian Express of 24th February under the caption "7-year journey of a Govt. file" I quote from the paper:

"This is a stranger than a fiction tale of a Government file which has been shuttling within a distance of less than two kilometres for over seven years without securing any decision.

The file pertains to the seniority of 33 assistants of the Indian Council of Agricultural Research who were recruited in 1970 after a competitive examination...

In its journey from Krishi Bhavan to Shastri Bhavan to North Block, the file has gathered over 3000 pages and kilos of dust.

The file has seen four governments—Mrs. Gandhi's, Mr. Morarji Desai's, Mr. Charan Singh's and again Mrs. Gandhi's—half a dozen Agriculture Ministers and hundreds of 'clear the backlog drives'."

I think this Minister has taken a decision on that file; it is also reported. Our hon. Minister for Agriculture is a very competent person; in the State Legislature also he had that experience as Chief Minister. I would like to request him to set the House in order.

If that is the fate of a Government file which takes 7 years, same reply will be coming to me. Having experienced the difficulty myself, I requested the Janata Government; they did not respond. I put a question and got the same reply. But the farmers are suffering. Many of the farmers ask me to raise the issue and watch the

reaction of the Government whether chemical is imported. I also agreed with them that let us watch and see, we can only get a good reply. So, Sir, I would request the non. Minister to look into this problem. Sir, actually, millions came to the Boat Club. Some of the friends were criticising. I am not going into the political aspect. They came, they responded to the call of the Prime Minister. They hope that their tears will be erased by this Government. Hence, they came. Some people raised the question whether they are agriculturists or somebody else. I do not want to attribute any motives. The point is, they came. This shows that they have awakened from their slumber When the hon. Prime Minister addessed the gatherings, she said, 'we have understood your suffering'. She even said: 'We are prepared to shed our blood for your sake. If necessary, we will irrigate your land with $ou_{\mathbf{r}}$ blood'. This is what has been said by our Madam Prime Minister. Shrimati Indira Gandhi. The farmers have now realised. But Sir, the urban-based people, the people who are living in the cities and towns, are not really giving any, respect for the farmers. They are describing them as Sometimes, even in our Kulaks. House, we hear the farmers being called as Kulaks. But the Editor of 'Blitz', Mr. Karanjia, has understood the problem and he has correctly stated—I quite Blitz of December 27, 1980:

"The powerful industrial lobby which is interested in maximising profits by denying the producer of cash crops remunerative prices, as also the wholesaler and trader thriving on the loot of the producer as well as the consumer, will surely try to distort the issLues at stake. They are already attempting to win the sympathy of the urban workers and middle class employees by propagating through their 'kept' Press that if the farmers are given remunerative prices the consumers will suffer."

This is what they are doing. We should be very vigilant and careful. Otherwise, the farmers cannot be protected. But Sir, we should see the writing on the wall. If we consider their demands sympathetically, if we try to solve their problems in a proper manner, then, we can be secure, we can feel secure. Otherwise, definitely, we will face the eruption of a volcano. The second phase of the freedom struggle, the fight for economic justice social emancipation of the nation's dispossessed and oppressedt peasantry is slowly and surely emerging from the womb of rural India. If we try to beat them, if we try to kick them, then, we will face the wrath of a tiger. I would not agree with those who are saying that the farmers are agitating only on political considerations. This agitation is above politics; this is above party politics. Even politicians have become irrelevant in this matter. Hence, when they start agitations we should not think that this has been sponsored by some political elements or something like that. Because of 'heir sufferings, because of their hardships they raise their voice, they demonstrate. But in some parts of the country, when the agriculturists go and place grievances, when they demonstrate. they are attacked. This agitation by the farmers started in Tamil Nadu. When I spoke on the floor of House last year, I said, you should try to solve the problem; otherwise, this will spread up to the Himalayas; this will spread throughout the country. I said, you should go deep into the problem and you should try to solve the problem; otherwise, this will spread like a bushfire. This is what has happened now Now, I think, the Government is taking keen interest and is trying to solve the problem. When something goes wrong, a hue and cry is raised in this When it was alleged that a person was killed, hir corpse was brought even upto the house of the Home Minister. But when some agriculturists were attacked and killed in Tamil Nadu, the dead bodies were not handed over

and produced and

[Shri V. Gopalsamy]

to their relatives, they were cremated as orphans, as unclaimed bodies. came to Delhi to represent to the hon. Prime Minister here. These agriculturists do not belong to any party, neither to my party nor to the party of Mr. Kalyanasundaram. When these agriculturists demonstrated on December 31, there was shooting. Sometimes that shooting can be justified, but the agriculturists were not killed in shooting. Two persons were shot dead, many were wounded. Three persons who were wounded, before the eyes of the crying ladies, were thrown in the police lorries. They were killed by bayonets of the police. This has been stated in the Indian Express paper dated January 17, 1981. They were killed and after that, the dead bodies were cremated as unclaimed dead bodies near Tirunelveli. poor people belonged to Kurujakulam village in Tirunelveli District in Tamil Nadu.

Sir, they are facing the attack by the police. All along we came to Delhi to represent to the hon. Prime Minister. Nobody can outwit the volcano without solving their problems. This is the appropriate time to give them remunerative pirce for their produce. Then only their hope and confidence with which they came to Delfni will be established. At least they have hoped that of all the persons the Prime Minister will solve their problems. They came to Delhi with this hope. So, I would request the Minister and the Government to see that their problems are solved, their ambitions and aspirations fulfilled.

With these words I conclude.

SHRI K. S. MALLE GOWDA (Karnartaka): Mr. Deputy Chairman, Sir, I thank you very much for giving me an opportunity to speak on this important Resolution. I must congratulate my friend, Mr. Naidu, for having brought forward this very important Resolution for discussion.

Sir, if the nation has to see that its workers have to be paid fair wages,

the employees in public and private sectors have to be paid their fair emoluments, a modern nation must be much more concerned to pay prices for farm produces. Otherwise it is sheer exploitation of the rural society by urban society. Sir, it is a historical fact that Indian farmer has been exploited for centuries in the matter of price paid for his farmproduce. Today, even under the modern Government, the Indian farmer, in a way, is made to slave for others. He is allowed to have a plot of land to grow rice, wheat, ragi, cotton, or sugarcane which are required by the nation and, in many cases, he is allowed to sell his produce at a price which does not yield even a fair wage for his labour. Are our farmers getting a fair price for their farm produce? No, not for many of the farm products. Most of our urban friends are thinking that milk and honey flow in our villages and agriculture is a golden profession. the reality is different.

Sir, what is the fair price for farmproduce? It is the fair wage of the farmer, plus the cost of inputs, like fertilizers, peticides, etc., plus interest on the debts incurred cultivation expenses, plus managerial cost, plus the depreciation value of farm implements plus reasonable profit on the investment in the farm, all rolled in one, just the same way as you would compute the price or calculate the manufacturing cost of any industrial or factory products. It is just as simple, and as just and reasonable as that. In one word, it is partyprice for farm-produce. If the Government does not ensure a parityprice for the nation's principal farmproduces, it is helping farmers to be bled white, it ensures the weakening of the rural economy resulting in the ultimate weakening of the national economy. One sure way to prepetuate poverty in the vast countryside with lakh villages of India is to depress the farm-prices to uneconomic levels. In our new age of enlightenment, this is the sure way also to spark off political explosions and

farmers' revolutions we are already beginning to witness now in the various parts of the country. These farmers' revolutions seeking parity prices for farm-produces and better deal for them are sure to spread in the country if the Government does not act realistically, pragmatically and wisely in regard to these vital economic problems.

Sir, therefore, I would emphatically say that parity-prices for farm produce should become the goal for our farmers, farmers, organisations and Parliament. Again, I would like to quote from my book. "For Power or For People":—

"In the U.S.A During the 1930's parity prices—that is, fair prices for farm-products in relation to the prices farmers paid for goods, looking back to the 1910—14 period—became a goal for farmers, farm organisations and Congress. Parity prices were to be both the measuring rods and the means of securing for the farmers a fair share of national income and national wealth."

The Yearbook of Agriculture. 1954 (U.S.A:), states:

"A key to how well we think the market is doing its job is our satisfaction or dissatisfaction with prices, for prices help to decide farmers' incomes, on the one hand, and consumers' costs, on the other. Several programmes of the Department of Agriculture provide price assistance to farmers. The most important price-support programmes bring into the market-place an additional type buyer—the Government-a potential buver with relatively unlimited financial resources. Government competes with commercial buyers, but unlike them its objective is to stabilise prices received by farmers rather than to make a profit."

Sir, I would like to mention how the Japanese Government are most concerned about the farmers who are largely small holders and how the Government has been continually raising the price of rice which is the main farm produce in their country, to raise the income of farmers. I would again quote from my book:

"Thirdly, there is a regular price-support scheme for rice—the major agricultural produce of Japan. Practically the entire quantity of rice sold by the farmers is purchased by the Government. The distribution of rice to consumers is made through the consumers' cooperatives and other licensed traders at a price lower than the purchase rate. The Government sells the same to the consumers at a subsidized rate which is nearly 20 per cent lower that the purchase-rate."

According to Economic Picture of Japan, "The producers price of rice was raised from year to year under the Government's policy of assuring the farmer an income comparable that of the urban industrial worker and in 1970, it was double the leve of 1960. As a result, the price which the Government buys up from its farmers is more than the price of imported rice."

Sir, we produce about 130 million tonnes of foodgrains today and 60 million tonnes of sugar. Taking that about half the quantity of 130 million or 70 million tonne ar marketable surplus and if the producers get a very modest sum of Rs. 201- per quintal more, they would be getting over Rs. 1400 crores more of income per annum. And even if sugarcane producers get just 20 paise more per kilogram of sugar as their due, they would be getting Rs. 120 crores more per annum. If the Government secures parity-prices for farm produces from the year 1980—the year of the beginning of farmers' revolutions for a better deal to them-Rural India should be getting over Rs. 2500 crores per annum. When the rural community invests this extra income of Rs 2500 crores in the next 10 years in bettering their villages and in of remunerative

[Shri K. S. Malle Gowda]

bettering the quality of life in Rural India, we will be changing the face of India greatly and we will, in truth, be beginning to build a great vibrant New India of our dreams. Sir, lastly, I would appeal to the Prime Minister to change the constitution of the present Agricultural Prices Commission. It should be a body of not less than 15 members. At least half of its members should be farmers with rich experience and knowledge, and it should include at least one Krishi Pandit who has secured national awards. It should be able to tour in the States, visit farms, make inquiries and collect relevant data for fixing parity price for farm products every year.

Thank you, Sir.

INDRADEEP (Bihar): Mr. Deputy Chairman, Sir. I am in agreement with the Resolution moved before the House except for the fact that the last clause is unnecessary. "The House is of opinion that Government should take steps to fix remunerative prices for agricultural commodities" should have been enough. "... in view of their high cost of production," is absolutely unnecessary, because it seems to suggest that if the cost of production is not high, the peasant is not to be paid a remunerative price-which would be an absolutely wrong thing. think the hon. Minister will postpone his private discussion and listen to some of the points being made in the House.

MR. DEPUTY CHAIRMAN: He is hearing you.

SHRI INDRADEEP SINHA: Sir. I want to raise some basic conceptual points about the whole question of remunerative prices for agricultural products. I consider the question of remunerative price for the peasant to be as fundamental a slogan as that of land to the tiller and fair wage to the worker. The three slogans flow from the resolution on complete independence adopted by the Indian National Congress in December, 1929 That resolution declared: we believe that it is the inalienable right of the Indian people, as of every other people, to be free and to enjoy the fruits of their How can the people enjoy the fruits of their labour? Only they are assured of a fair remuneration for their labour. A fair remuneration to the worker is a fair wage, a living A fair remuneration to the peasant is a fair price, a remunerative price. for his produce. The difference between a worker and a peasant is this: A worker goes and sells his labour to a capitalist. A peasant employs his own labour on his own field and he sells the product of his labour. Tha' is the difference between the two. But workers and working peasants broadly belong to the same category. So. i. . as a worker is entitled to a fair wage, a peasant is also entitled to get a remunerative price. This principle was accepted by the leadership of the national movement right up to the appointment of the Kumarappa Committee, known as the Congress Agrarian Reforms Committee. I will just read out one of the recommendations of the Kumarappa Committee: --

"Computation of fair price.-A fair price should assure an agricultural producer an income sufficient maintain him and his family at a standard of living equivalent to that enjoyed by comparable classes population. Due allowance, therefore, should be made to the cost of such goods and services as make up a reasonable standard of living for the cultivating class. The fair price should also enable the cultivator to pay minimum wages to agricultural labourers, which we recommend elsewhere, and payment of premium for crop and cattle insurance."

I am not reading everything. I am only reading the other part dealing with parity. In another paragraph the Committee says:

"We do feel that the question of combating a general economic depression is beyond the purview of

this committee and should be tackled by suitable fiscal monetary methods. But if the fall of prices of agricultural commodities than that of prices of industrial and other goods entering into the cost of cultivation and cost of living of the cultivators, the state should see that: (1) prices do not fall below the minimum cost of cultivation-including the cost of his and his family's budget and (2) the relation of agricultural prices with industrial prices remain at a parity which is fair to agricultural producers."

Now, these were the recommendadations of the Congress Agrarian Reforms Committee as it was known, which was appointed in 1947 by the President of the Indian Nation1 Congress, and its report was submitted in 1949, with Dr. J. C. Kumarappa, a well-known Gandhian economist as the Chairman. But these recommendations were forgotten; they were not accepted by the Government ... (Interruptions) I challenge the hon. Agriculture Miniser to produce any document of the Government of India where they have accepted this principle of a remunerative price for agricultural produce. They have so far not accepted it. On the contrary...

SHRI KALP NATH RAI (Uttar Pradesh): They have accepted it.

AN HON. MEMBER: No.

SHRI INDRADEEP SINHA: Opposite recommendations have been made. I would quote from another publication Government regarding the agricultural price policy in India. This is a report submitted by an official of the US Government, Dr. Louis F. Herrman, Consultant in Agricultural Marketing and Price Policy of the US Department of Agriculture, "loaned" by the World Bank to the Government of India to "advise" on agricultural price policy, and his report is published by Mr. G. R. Kamat. the then Secretary to the Government

of India, Ministry of Food and Agriculture in 1965.

श्रो लाड नीमोहन निगम : (मध्य प्रदेश) बहुत पुरानः बात कर रहे हैं उन लोगों के लिए बहुत पुरानी हा गई है।

SHRI INDRADEEP SINHA: I am coming to that. What does this gentleman say? He says: "Therefore, price incentives in the form of price enhancement may be ruled out as policy alternatives. It should be ruled out And then: "One of the lesser imperatives of Indian agricultural price policy is to protect certain agriculturally based export industries against rising costs. By keeping grain cheap, wages may be held in check and raw materials cheapened. This is the view of the American Consultant on the Indian agricultural price policy and it was accepted by the Government of India and on that basis the Agriculral Prices Commission was established. And the terms of reference of the Agricultural Prices Commission does not make any stipulation that it is the duty of the Commission to fix a remunerative price or (Interruptions) I am coming to that. Be patient. that it is their duty to maintain any kind of parity between the prices of agricultural and industrial products. As late as 1978, when Shri Barnala was the Agriculture Minister, in written note, the Agriculture Ministry stated that the terms of reference of the Agricultural Prices Commission do not authorise them to any parity between the prices of agricultural and industrial products. Now the terms of reference have been revised. If the Minister wants. I an prepared to lay a copy of the revised terms of reference on the Table of the House so that the Hon. Members may see. It is dated the 5th of March, Even these revised terms of reference do not contain the principle of paying a remunerative price for agricultural produce

SHRI KALP NATH RAI: Wheat about the parity?

SHRI INDRADEEP SINHA: It

"(5) To take into account the changes in terms of trade between agricultural and non-agricultural sectors."

(Interruptions)

Have patience. This is the change that they have made. This is not the guideline. This is just a supplementary consideration. The guideline is this:

"To advise on the price policy of paddy, rice and other commodities as the Government my indicate from time to time with a view to evolving a balanced and integrated price structure in the perspective of the over-all needs of the economy and with due regard to the interests of the producers and the consumer."

These are the same terms which were formulated in 1965. No change. The principle of remunerative prices has not yet been accepted by the Government. Why? Why have they not accepted it? What are the reasons? What are their arguments? I will briefly deal with their arguments.

Before coming to that I will just deal with their concept of the cost of production. The Agricultural Commission is supposed to go into the cost of production. Through the agricultural universities a comprehensive scheme of working out the cost of production of various cr**ops** is under way. The APC does take into consideration those cost reports. But in those cost reports there are two fundamental deficiencies. Th_{e} Chairman of the Agricultural Prices Commission, Prof. Dantwala, in a rearticle in the "ECONOMIC TIMES" has confessed that in the beginning the APC was deciding the price only on the basis of the average cost of production." By deciding the price on the basis of the average cost, one-third of the producers who were small peasants, were not covered. That means that they received a price which was less than their cost of production. Then the principle

changed to what Prof. Dantwala calls, "the bulk line cost of production." But even in this concept of the bulk line cost of production 15 per cent of the peasants who are small peasants That left out. are their cost is higher than what is supposed to be the bulk line cost of production as taken into consideration by the Agricultural Prices Commission. So, this is a deficiency. It means that every year the Government earmarks 15 per cent of the smallest peasants to be butchered in the capitalist market, to be reduced to the status of landless labourers, to go bankrupt and sell their lands. This is a conceptual error, not a mistake of this Minister or that Minister or this officer or that officer.

There is another conceptual error. That conceptual error is that the component of labour cost is calculated at the "prevailing rate of the wages". In the case of West Bengal, when the West Bengal Government challenged the cost, challenged the price fixed by the Agricultural Prices Commission for jute and paddy, then, in that controversy, it came out that the prevailing rates of wages of the agricultural labourers in West were only 52 per cent of the minimum wages fixed by the West Bengal Government for agricultural labourers. So the Agricultural Prices ommission is not prepared to pay even that minimum wage to the peasant which the Government fixes for the agricultural labourers.

So the peasant is paid less as price of his labour than the Government is prepared to grant to an agricultural labourer. So the peasant is treated worse than the agricultural labourer so far as the price of his labour is concerned. And what is the proportion of this cost in the total? In the case of paddy it comes to about 35 to 40 per cent. In the case of wheat it comes to about 30 per cent. Now even if it is 30 per cent of the cost and the rate at which the imputed cost of family labour is calculated is only half the rate which an agricul-

tural labourer is supposed to get, then the cost of production is depressed by at least 15 per cent. It is a simple arithmetical calculation. Thus yet another section of small peasants is earmarked by the APC for annual slaughter in the capitalist market. So, these are the two conceptual errors even now in working out the cost of production.

of remunerative

Now, there are certain arguments advanced by the Prime Minister, by the Government, by the monopoly press and even by some forward-looking radical-minded but, I would say, confused economists. Now, what are their arguments? Their first argument is that if agricultural prices are increased, it will lead to inflation or it will add to inflation. This agreement is wrong; because if value is paid for value, it does not lead to inflation. Inflation is caused when money is created without any value, without any material backing, when notes are printed by the Government, credit is granted by the banks, when hoarding and speculation take place. That causes inflation. As I quoted the other day even the latest report of the Reserve Bank on currency and Finance says that between the financial years of 1976—80, while the gross domestic product in real terms increased at the average rate of 2.6 per cent per annum, broad money supply increased at the average of 20.4 per cent per annum. So increase in money supply is ten times that of the increase in gross domestic product. Will this not cause inflation? This is the basic cause of inflation. The Government has no courage to carb this basic cause, to put an end to this basic cause. They want to mitigate some of the bad effects of inflation by cutting the wages of workers and employees and cutting the prices of the peasant. Wage cut for worker and price cut for the peasant are the two facets of the same economic policy which seeks to shift the burden of the economic crisis on to the shoulder of the toiling So this whole argument is false, based on false premises.

Now, the second argument is that if prices are raised, the consumers will have to pay a higher price. Unfortunately there are some bad leaders among the peasants; I would them misleaders, There are certain misleaders among the pesants. I do not want to name them. Their names are well known. They say that all the towns people exploit all the village people. It is misleading. They set the village people against the towns people. They set the peasant against the worker, against the urban poor and thereby they weaken the struggle of the peasant. these misleaders also say: what does it matter if the consumers have to pay more? But the whole thing is false. It is based on a false premise. Just before lunch we were discussing the procurement price of wheat. The procurement price of wheat was Rs. 117 per quintal last year. The peasants got anything between Rs. 100 and Rs. 110, or at the most Rs. 117. Now in the retail market wheat is selling at Rs. 175 to Rs. 200 and Rs. 225, Now, why this inflation in wheat prices? Is it because the peasant has got a higher price? No; because, the traders have hoarded and they raised the price. And the Government which still has more than 4 million tonnes of wheat in its stocks, refuses to release that stock; because then wheat prices will fall and the traders will suffer and probably the Government will have to face some political difficulties. So they are indirectly aiding the hoarders and profiteers by not releasing even the stocks which they possess So the result is that the consumer suffers. We on behalf of the kissan movement demand a remunerative price for peasant. We simultaneously demand a public distribution system which will guarantee distribution of all essential commodities including grains at cheap prices where the cost to the consumer will not exceed 15 per cent of the price received by the peasant plus the incidental charges. If the remunerative price is with the system of public distribution, [Shri Indradeep Sinha]

179

then the consumer will pay less and the peasant will get more, and only the big sharks of industry and trade will suffer. So it is a question of determination, determining who is your friend and who is your enemy.... (Time bell rings) I am finishing. I just need five minutes ...

MR. DEPUTY CHAIRMAN: No, no, please finish quickly.

श्री लाडली मोहन निगम : इनको बोलन दीजिए। बड़ा महत्वपूर्ण विषय है।

MR. DEPUTY CHAIRMAN: But there are other speakers also. This Resolution will lapse today. So let us accommodate others also. The time-limit is fifteen minutes for each speaker.

श्री लाडनी मोहन निगम: ग्राज ही चलेगा, फिंव् लेंब्स हो जायेगा ? . . . (ब्यवधान)

MR. DEPUTY CHAIRMAN: This will lapse today. We cannot prolong it.

SHRI N. Ρ. CHENGALRAYA NAIDU (Andhra Pradesh): Mr. Deputy Chairman, I wanted the Minister to reply, and I also wanted to say a few words before winding up the debate. If you are giving more more time to all the speakers, the purpose will not be served and Resolution will lapse. So I you to ask the Minister to reply at 4.15. If necessary you curtail the time of the speakers and give them five minutes...

Mr. DEPUTY CHAIRMAN: Please wind up now, Mr. Shina.

SHRI INDRADEEP SINHA: In any case I am concluding, in one sentence.

The third argument is that if peasants are paid more, capital formation will suffer, landlords and kulaks will gain more...

SHRI KALP NATH RAI: Who is a Kulak?

INDRADEEP SINHA: SHRI kulak is a rich peasant. Kulak is a Russian word. Now, please don't disturb me. You ask him otherwise, he will eat away my time. Kulak means a rich peasant. But I want to put a straight question. This Government is not ashamed of paying full cost and 12 per cent plus to Tatas and Birlas who are monopolists and they start shaking—they are feeling when it comes to paying a remunerative price to the peasant including the sick peasant. They are not afraid of paying 12 per cent or black market price to Tatas and Birlas. So don't hide behind kulaks, You why? Forty per cent of the operated area was owned by a mere 5 per cent in 1970-71 Why? Because, land forms were sabotaged, and landlords continue to prosper and those landlords cannot now be killed by not paying a remunerative prices. They will be able to save themselves by reducing their cost. Their cost is already lower and they will buy up the land of all small peasants who will bankrupt. If you want to liquidate them, then implement the ceiling law. implement the land reforms. You talk of capital formation! Who asks you not to tax agricultural income wealth? Why have you exempted them? We have been demanding the institution of a system of graded land tax so that the wealthier people contribute more to the exchequer and the poor may be completely exempted.

And finally there is a big argument about food subsidy. I will read out only three lines from an American economist, John De Mellor who is supposed to be an authority on the theory of agricultural prices. What is his evaluation of food subsidies? What role do they play? He writes:

"In this regard it is interesting to note that a continuing policy for providing subsidised food to urban workers may be rationalised in terms of equity in income distribution, but may serve primarily to increase industrial profits and capital

formation at the expense of whoever pays for that subsidy."

Who pays for that food subsidy? All the tax-payers. And who gains? The capitalists. Thus capital formation is taking place. If the Government wants more capital formation. tax the rural rich. We will support you. But if you do not pay remunera. tive price to the small peasant, the small peasant will not allow himself to be killed. You want to kill him. I. G. Patel has given the slogan: Down with the small peasants; want capitalist large scale farmers. I. G. Patel and L. K. Jha are such economists who are out to serve monopolies and landlords. They shall not be allowed to ruin the economy of the small peasants. The peasant stood up. He is fighting and he will fight till he is able to compel the Government to accept his demand for remunerative price or till he is able to form a Government which will accept this demand.

MR. DEPUTY CHAIRMAN: Mr. Kulkarni. Please take only 14 or 15 minutes.

SHRI ARVIND GANESH KUL-(Maharashtra) As please. During the last 30 to 32 years after the freedom, the Government has been trying to find some method or to evolve an economic pattern whereby the agricultural sector would be benefited.... (Interruptions). Why are you fighting among yourselves?

MR. DEPUTY CHAIRMAN: him complete. The time is very short.

SHRI N. P. CHENGALRAYA NAIDU: I want the Minister to reply at 4.15. I do not want the Resolution to lapse. If you want this to be discussed and to lapse, then say so.

SHRI ARVIND GANESH KUL-KARNI: Perhaps you do not know the procedure of this House. Your Resolution is not going to lapse. The Minister is going to reply. If you want to catch the next flight to Hyderabad, you can do that.

SHRI N. P. CHENGALRAYA NAIDU: I am not going anywhere.

श्री राम भगत पासवान (बिहार) टाइम बांध दीजिए कि दो-दो मिनट बोलें।

श्री उपसभापति: दो मिनट में कैसे कोई बोल पायेगा।

SHRI ARVIND GANESH KUL-KARNI: How is it possible to speak in two minutes on a subject like this?

SHRI V. GOPALSAMY: We want to hear you, Mr. Kulkarni.

SHRI ARVIND GANESH KUL-KARNI: I was saying that during 30 $year_S$ the Govlast ernment in power has made conscientious efforts to improve the lot of agriculturists by enunciating various economic policies in their interest. But as the technology advances the terms of trade against agriculture get aggravated year by year. I need not again define what is meant by terms of trade. I have already quoted it once. I do not want to take the time of the House by repeating it. The latest figures I have relate to 4-3-1981. These were prepared by the Research Bureau. This shows that the terms of trade between agricultural sector and non-agricultural sector for 1975-76 were Rs. 170/- paid by agriculture and Rs. 168.3 received by agriculture In 1979-80 the price paid by agriculture to non-agricultural sector Rs. 216.2 and the money received was 188.9. In other words the terms of trade were unfavourable to the extent of 87.4 per cent. Sir the terms of trade also in this country where statistics are usually lacking do not give the correct picture. My friend, Shri Indradeep Sinha mad some reference to the kulaks and th large farmers and the small farmer Sir, this country is a very vast cour try. I think perhaps friends Southern India do not know what meant by kulaks and all that.

SHRI V. GOPALSAMY: Yes, Sir

SHRI ARVIND GANESH KUI KARNI: In many of the States, SI land ceiling laws have been enacte and many States have adhered to th land ceiling Acts. Now, as far as n

[Shri Arvind Ganesh Kulkarni]

nobody has got State is concerned, land, under river irrigation or well irrigation or tube irrigation as you call it, more than 16 acres. It is so not only in Maharashtra, but in Gujarat also, I think it is the same and in Karnataka and the other Southern States, it must be the same thing. Now, granting that there are benami and fraudulent transactions, in Maharashtra at least I have never heard of a landlord having a hundred acres or more today, whatever you may say. So, the talk of kulaks and other things is not applicable to Maharashtra, Whether it is applicable to your State of UP or Bihar, Sir, with due respect to you, I should say I do not know.

MR. DEPUTY CHAIRMAN: Nobody has got that much today.

SHRI ARVIND GANESH KUL-I do not know about that KARN: and that is why I am not competent to comment on that. But, as far as I am concerned, the theory of Kulaks, etc. should not be raised here. if you say that about Punjab or Haryana, where the per-acre yield is more because of perennial irrigation, it may be correct. There also, the economists, particularly the intellectuals and the urban classes, have comment to make that the support price for rice or for wheat usually helps the Andhra Pradesh rice-grower or the Punjab wheat grower respectively. I do not understand this. If my information is correct_I am subject to correction-that after asking about 30 to 35 per cent of production the rest is marketed. Whatever you market, that surplus is available for the consumption of the people, I can understand that a farmer here, growing wheat and having a bumper crop or more yield, might be having a surplus while a farmer in Maharashtra or Gujarat which States do not have the benefit of perennial irrigation, because of the topographical or geographical peculiarities, as the States like Punjab and Haryana or the States in the Gangetic basin or

the Jamuna basin have, will not have such a surplus and because of these factors there may be different levels of yield. But, whatever surplus is there, if the support price is given in a form or manner which helps him in meeting all the expenses including the value of his dwn efforts that he puts in in the land and the depreciation value of whatever machines or appliances he uses, then, Sir, naturally the small farmer will be better off and he is the biggest customer in this country for our industrial produces. So, Sir, I do not think that this talk of kulaks and non-kulaks should be raised here. It is not proper and it is not proper so far as this country is concerned.

Just in the morning, Sir, I had a little bit of an altercation with a friend of mine who belongs to the Communist Party. While we were discussing, myself and Mr. Raju, along with others, he was also sitting there. We were talking about the kisans and all those things. I just mentioned to "This him: is auite all right. What talk we about the kisans, etc. is all right. But friends, you are all trying for the organised sector. But, what about the unorganised sector, that is, the agricultural sector and the people of the farming community? What about the valuable efforts made by the farmer himself? Does he get any benefit or return for his labour?". Then, Sir, he shouted "Who stopped you from at me: organising the farmers?". I do quarrel with him. But organisation of farmers or the landless labour is also necessary in this country. I am belonging to a party which is making its own efforts in organising the landless labour. But even for organising the landless labour, the terms of the trade are between agriculture and non-agriculture and the adverse situation between wages paid to the farm labour and to the organised sector is far more socially dangerous. I will request my friend to look into this aspect.

Sur, I live in a district where there are industrial centres and where there are big factories producing oil, tractors, etc. They are employing ten thousand workers. There are such big factories. In the cooperative sector also we have sugar mills where we usually employ roughly between five thousand to ten thousand workers. In the cooperative spinning mills we also employ between two thousand and five thousand persons. In the cooperative sector, Sir, our relations with our employees are not like the employees of an organisation; they are partners. All the surplus of that cooperative sector is distributed. If it is a sugar factory, at a price fixed by the State Government Cabinet Committee sugar is distributed among the employees and the sugarcane growers. In case of spinning mills there is another formula. But, Sir, in a private sector factory where they employ between ten thousand thousand twenty and workers, even a sweeper gets Rs. 20 -, while his brother who may be working five miles away is not able to get Rs. 4 or Rs 8. My friend will quarrel with me and ask: Why don't you organise? I will do that. We are organising. But if we raise the wages of everybody by using these Union methods up to Rs 20/-, then what will be the wage level for this country? The country has to have an economic equilibrium. So, Sir, Government. along with policy of trade equation between the agriculturists and non-agriculturists, has also to see that there is a fair wage policy either for the organised sector or for the unorganised sector. Unless a fair wage policy is established, social tensions in this country will not be lessened. They will, on the contrary, be aggravated.

Then, Sir, there is another problem. I am not going to make any long speech because you have asked me not to do so. I am only touching the points Sir, about the agriculturists' difficulties, I thing many friends of mine have highlighted them. There

is the credit policy of the Government, the markeling policy of the Government, incentive prices, and so on. I would request the Minister to look into the all-India perspective and Marketing Committees being introduced in various States. For example, Mr. Naidu will not be angrywih me if I say that in Andhra Pradesh there is no Marketing Committees Act at all. Or if the Act is there, it is practised by not applying the rules, etc.

SHRI N. P. CHENGALRAYA NAIDU: There is the Act but it is not being implemented. There are no elections

SHRI ARVIND GANESH KUL-KARNI: That is your job.

MR. DEPUTY CHAIRMAN: In each State this is the case.

SHRI ARVIND GANESH KUL-KARNI: This is the biggest tragedy of Andhra Pradesh. In the case of Gujarat, for cotton there is the Cooperative Marketing Socitey. Maharashtra, there is the Cooperative Marketing Society There is procurement scheme-a monopolv step ahead. Similar is the case with Karnataka. But in Andhra Pradesh cotton is being plucked by farmers who put it into gunny bags and keep it at home, and the traders have to go to their homes to collect that cotton, mix and then create their own

thing. In this way, the far4 PM. mer loses the better price and
I do not understand what
type of State Government is working
in Andhra Pradesh. As cooperators,
we have invited their attention for
many years, for the last 10 or 15
years, asking them that the Marketing Act should be correctly implemented so that the marketing of cotton is properly taken up. This is
another aspect.

In the case of small farmers perhans my friend must have mentioned it—I can also criticise the Government. We are in opposition

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[Shri Arvind Ganesh Kulkarni] for the last 3 or 4 years. We know that criticism for small farmers is aspect and the constructive approach towards solving the difficulties of the small farmers is another thing. I would like my friends, particularly on the left side, to understand one thing. Nobody has ever tried the ancilliary development of the small farmer. You are trying to organise the landless labour. You are trying to organise the farmers. That is all right. But the constructive approach is that the small farmer should be provided facilities for dairy, poultry or some such type of industry. This sort of agro-industrial base has to be created. I am very proud that Maharashtra State has a base for that Maharashtra State has realised that the development of the small farmer cannot be done by only increasing the prices of products unless he is given financial support in the form of dairying, poultry and piggery. I am proud that my State which was deficient in milk production is surplus. That is one of the ways in which these small cooperatives can be developed.

My last point is about the attitude of the Government agencies. Recently, we attended a session of Bharat Krishak Sabha in December, I do not want to mention the name of my friend, Mr Balram, as the Speaker of the Lok Sabha, but as the ex-President of the farmers' association. He was verv critical of the observations of the Governor of the Reserve Bank at Bangalore. Before that, we took Mr. Balram to see the horticultural development. This is another aspect. In my State and in my district, a revolution has taken place and we are exporting grapes to European countries. We have built up refrigerated wagons to transport grapes right from Shamli up to Calcutta. We can always criticise. But we have to think of the constructive aspect. Roses are being developed. Rose production is one of the foreign exchange earners in this country.

Therefore a larger perspective has to be taken regarding our agricultural development instead of asking only for incentive prices.

श्री लाड नी मोहन निगम: क्या गुलाब भी एग्रीक चर है ?

श्री श्ररविन्द गणेश कुलकर्णी: भाई, गुलाब हार्टिकल्चर है। You don't take it in a narrow sense. Horticulture and Dairy are also in the agricultural sector. You cannot limit yourself only to agriculture.

श्री लाडनी मोहन निगम : ठीक है तो मुलाब की खेती नहीं होनी चाहिए।

श्री ग्ररविन्द गणेश कुलकर्णी : वयों नहीं होनी चाहिए ?

श्री लाडनी मोहन निगम : इस देश में 10 करोड़ ग्रादिमयों के घर तो चल्हा नहीं जलता ग्रौर ग्राप कहते हैं कि गुलाब की खेती होनी चाहिए।

श्री ग्ररविन्द गणेश कुलकर्णी : निगम साहब यह ग्रापकी गलतफहमी है, इसको म्राप मेहरबानी कर के दूर कर लें। गुलाब पैदा होने से भी तो किसान को रोटी मिलेगी. . . (व्यवधान) ।

श्री लाडली मोहन निगम : गलाब तो देश का प्रथम नागरिक ग्रापने केट में लग⁻ता है !

SHRI ARVIND GANESH KUL-KARNI: Unless you increase his capacity, you cannot do any justice to the difficulties of the farmers. This is my view and I stand by it. The agricultural development must be looked at in all its perspective. We do not look at it from any narrow sense whether they are small farmers or not and whether the prices of wheat or rice are depressed or raised. We look at it from a larger perspective of the growth of the farmer who is 2

particularly the backbone of the country's economy. Sir, I was talking about the observations made by the Governor of the Reserve Bank. Sir, I am not against Mr. I G Patel as such. He might be an economist or whatever it is. Sir, I have read very recently an article by Prof. Raj Krishna which appeared in the 'Mainstream' criticising Mr. Balram for his observations at Kolhapur Sir, Prof. Raj Krishna is not here. Perhaps, Dr. Adiseshiah who is his friend might feel a little bit uncomfortable. But, Dr. Adiseshiah, I read that article. Intellectually, the argument might be fine. But ultimately it is the commonsense aspect of the difficulty of a farmer that has to be taken care of. Mr. Balram. Jhakar never abused the economists at all. What he said was that the agricultural prices in terms of trade should be equalised, all the ancillary aspec's of the growth of agriculture should be looked into and for that copious and liberal credits should be made available. So, Sir, at that time, at the Bangalore session, what we interpreted from the speech of the Governor of the Reserve Bank was that he was against the Government supporting the farmers' claim and kisan rallies and dundis, etc. So Sir, I am only on that limited point. I think, Prof. Raj Krishna's article and the speech made by Mr. I G Patel, as far as the commonsense approach of we, the farmers, is concerned, are not proper. That is what we see from that. About the person. I have got nothing to say and I don't sav at all. He might be an intellectual giant. But the point is that having known the Government's policy, to support the agriculture, he should not have dared to attack that policy Even as a person -leave aside that he being the Governor of the Reserve Bank-and not that he is the employee of the Government he should not have attacked that policy. The agriculturists have their own viewpoints and the economists must be having their own view points. So Sir, 7 am not bringing in this rally and all that.

MR. DEPUTY CHAIRMAN: Leave that point.

SHRI ARVIND GANESH KUL-KARNI: Sir, enough has been said on all these things. For heaven's sake. let us put all our energies together to benefit the kisans. Thank you, Sir.

श्री कल्पनाथ राथ : श्रादरणीय उपसभापति महोदय, विद्वान सदस्य श्री इन्द्रदीप सिन्हा जी ने जो दिग्युनोदिक प्राइस के संबंध में श्रपनी बांतें वहीं है उनके लिए वे

[उपलभाष्यक्ष (श्री करिवन्द गणेश हुल-कर्णी) पीठासीन हुए]

बधाई के पात है। लेकिन में माननीय कृषि मंत्री जी श्रौर सिन्हा जी का ध्यान इस तरफ श्राकित करना चाहता हूं कि श्रव तक यह देश जो खाद्यान्न के मामले में श्रात्मिनर्भर हुश्रा है यह कांग्रेस पार्टी की कृषि नीति के परिणामस्वरूप ही हुश्रा है। उसके फलस्वरूप ही श्राज हिन्दुस्तान पांच करोड़ टन की जगह 13 करोड़ टन गल्ले का उत्पादन कर रहा है।

देश की प्रधान मंत्री जी ने इ.भी जो दिल्ली में 50 लाख की रैली किसानों की हुई उसमें कहा था कि किसान के तीन बेटे हैं—एक बेटा जो फौज में मं भर्ती होकर लड़ता है, एक जो खेतों में अनाज पैदा करता है और एक किसान का बेटा जो फैक्टरी में काम करता है और देश का उत्पादन बढ़ाता है। जितने भी किसानों के सबंध में हिन्दुस्तान में कार्य हुए जैसे लैण्ड रिफार्म्स, जमीदारी का खात्मा, या लैण्ड टुद लैण्ड लेस या लैण्ड सीलिंग, जितने भी ये कदम उठाये गए थे कांग्रेस सरकार के द्वारा ही उठाये गए।

[श्री कल्प ना र राय]

और मझे तो खुशी होती, श्रीर सिंह साहब... कम से कम में बधाई देना चाहता हूं राव बीरेन्द्र सिंह को कि 12 मार्च 1980 को हिन्दुस्तान की कैबिनेट ने श्रीमती इंदिरा गांधी की अध्यक्षता में यह प्रिसिपल स्वीकार किया कि एग्रीकल्चरल प्रोडयस भीर इंडस्ट्रीयल प्रोडयुस के दामों में पैरिटी एस्टैंबलिश की जायेगी। जो खेतों में पैदावार होगी, उस के दाम निर्धारित करते समय हम जो इनप्रस इस्तेमाल करते हैं उनके दामों को भी महेनजर रखा जायेगा और यह कदम में समझता हूं बड़ा ही कांतीकारी कदम, है और उसो कांतीकारी कदम का कम से कम स्वागत श्री इन्द्रदीत सिंह चाहिए कि प्रिंसिपल श्राफ पैरिटी

The principle of parity was accepted under Shrimati Indira Gandhi's regime on 12-3-1980.

यह एक बडा ही क्रांतीकारी--जिस सरकार की और जिन लोगों की आपयहां मदद कर रहे हैं और जिनकी हकमत तीन वर्ष तक इस मुल्क में रही है, इन्होंने कौत, सा कदम उस संग्कार से उठवाया किसानों क लिए, किसान के बेटे का लनाकर जो लोग दिल्ली की गही पर श्राये और जिनके आप सहयोगी बने हए हैं, में आपते पूछता चाहता हूं कि दुनिया में जिसी प्रकार का परिवर्तन तभी होगा जबकि पोलिटिकल स्टेबिलिटी किसी भी बन्दी में होगी और ग्रांज श्राने देश को स्थिति को दुनिया की स्थिति से प्रजगनहीं ार सकते । ब्रेजनेव साहब तो ग्राकर कहते हैं कि ऐशिया की सबसे बड़ी स्टेट्स-मैन श्रीमती इंदिरा गांधी है श्रीर उनको मजबूत करके ही हम साम्याज्यवाद और उपनिवेशवाद और दुनिया के जंगबाजों का मुकाबला कर सकते हैं, पर ग्रापकी खोपड़ी में यह बात समझ में नहीं प्राती ग्रीर प्राप इस मुल्क में जनसंघियों के साथ

धौर प्रतिकियानादियों के साथ मोर्चे बना करके आज डिस्टैंबिलाईज करने को कोशिश कर रहे हैं। इस मुल्क की हुकुमत के खिलाफ आप मोन बना रहे हैं।

SHRI INDRADEEP SINHA: Sir, it a slander against our Party to say that the CPI is aligning with the B.J.P. We are not aligning with the BJP in Gujarat. Let them check up the position of their own party.

श्री कल्पनाथ राय: यह पूरे हिंदुस्तान का इतिहास ही इस बात का गवाह है..

उपसभाय्यक्ष (श्री प्ररिवन्द गणेश कुल-कर्णी) : कल्पनाथ राय जी श्राऊट ग्राफ कन्टैक्स्ट मत बोलिये।

श्री ला**डली मोहन निगम** : मेरे दोस्त को कुछ तो बोलने दीजिये।

श्री कल्पनाथ राय: मैं श्रापसे कहना चाहता हूं कि दुनिया का इतिहास इस बात का सबूत है कि श्राज पूरी दुनिया की समाजवादी ताकतें, चाहे कम्पूचिया की कम्पुनिस्ट पार्टी हो, चाहे श्रफगानिस्तान की कम्युनिस्ट पार्टी हो, जो कदम श्रीमती गांत्री ने कम्पूचिया के सवाल पर ग्रीर धफगानिस्तान के सवाल पर उठाया, दुनिया के सारे . . (व्यवत्रान)

उप :भाष्यक्ष (श्रो श्ररिवन्द गणेश कुल-कर्गी) : भाई एप्रीकल्चर पर श्राइये ।

श्री कल्पनाथ राय: श्राप मुझे थोड़ा बोलने दोजिए। जो कदम उन्होंने उठाया है, उस कदम को सराहना पूरी दूनिया में समाजवाद खेमे में की गई है। तो श्रीमती इन्दिरा गांधी के हाथ को मजबूत करने वला व्यक्ति ही समाजवादी है। लेकिन हिंदुस्तान में जो गोलिटिकल स्टेबिल्टी हमने गप्त की, तोन वर्ष में उखाड़-पखाड़ के बद जो मुल्क को इस्टेबिलाइज कर रहे थे, तो जो पोलिटिकल स्टेबिल्टी की ताकत है, जो पूरो दुनिया को ताकत है खो दुनिया के सर्वहारा को तकत देसकता है, उस पार्टी को आप ईमेज करने की की गांधा हिंदुस्तान में कर रहे हैं। तो

नेजनेत्र की निगतों में बहुत ही प्रतिक्रिया-वाद के सारी माने जाएंगे और दुनेया अपको मन रही है। अपकी समझ क्षें तत्र प्राता है जब पत्च वर्ष बीत जाते हैं।

1942 में म्रापते एक समझदारी का परिवय दिया । तो 1942 में पीपल्ज वार का साथ दिया । उस समय समझ में नहीं प्रारहा था कि गांधी हिन्दूस्तान के सर्वहारे का नेतृत्व कर रहे हैं। बाद में प्रापको समझरारी अर्इ और मैं अरपते कहना चाहता हूं कि जो रिपोर्ट ग्राप पड़ रहे थे जत्राहरलाल नेहरु को ग्रध्यप्रता में 1928 या 1930 में जो हमने एप्रेरियन रिकार्न स्वीकार किये, उस सिद्धांत पर चलने के लिए कांग्रेस पार्टी क टेबढ़ है।

लेकिन 1965 में जिस कमेरी का नाम ग्रा ले रहे हैं, 1965 में कांग्रेस थार्टी के ग्रंदर प्रतिकियावादी ताकतें इस हद तक मजबूत हो गई नी कि पी॰ एल० 480 की मदद से भारत को खाद्यात्र देना चाहते थे ग्रौर उन्हीं प्रति-क्यिवारी ताकारं को श्रोमती गांत्री ने 1969 में हिन्दूस्तान से निकाल बाहर किया और उस समा ग्रापको समझ आई थी कि ऐसे व्यक्ति का साथ देना चाहिए जो युलक को मजबूत करे तो किसी नी मुक्त में कोई रिकार्न, कोई स्वार, को व्यवस्था, कोई कांतिकारी कदम, कोई समाजिक परिवर्तन, आर्थिक परिवर्गन तब होगा जब उस मुल्क में पोलि टेकल स्टेबिलिडी होगी। पोलिटि-लक स्टेंबिलिटो के बाद ही हम किसी मुल्क में कोई परिर्वान ला सहते हैं।

उपसभाज्यक्ष महोदय, चर्चा के दौरान उतें ने कहा कि 'कांग्रेस पार्टी इज कमिटेड इत इर्स इलेम्सन मेलेफेन्टो टु गिक्ह रे± नरे टन प्राइसेज दुकार्मर्स । कोई मी **ब्ह्नात**ेयो ।णा-पत्र जनतः के साथ एक

हलकनामः हुम्रा करता है ग्रीर उस हल कतामे के या कांग्रेस पार्टी ने अपने घोषणा-पत्र में--पह ग्राप के सामने है-वचन दिया है कि देश की जनता को हम रेन । तरे दिव प्राइस देंगे । हम नहीं समझते . . .

194

श्री इन्द्रदीय सिंह : िहर दे क्यों नहीं रहे हैं ?

श्री कल्पनाथ राप्र : दे रहे हैं। उपसमाध्यक्ष महोदय, ये कह रहे हैं कि दे नों नहीं रहे हैं। जो पार्टी किसानों का नत लेकर ग्राई थी, जो छः ६० विवटल गन्ने का दाम दे रही थी--पूरे हिन्द्स्तान को उन्होंने बरबाद कर दिया---हम दे रहे हैं 23 रु विनयत, 208 रु विनयत करास का दाम दे रहें थे हम दे रहे हैं 500 ६० वित्रटल । किसानों क लेकर जब वे सता में ग्राए, उन्होंने कबाड़ा कर दिया, फूड ब्रोडक्शन को डाउन कर दिया ग्रीर पंचवर्षीय योजना तक नहीं बनाई। जर से रव बीरेन्र सिंह कृषि मंत्री हो कर ग्राए इन्होंने व्हीट का प्राइस 117 ६० वित्रदेश कर दिया ग्रीर श्रग्रिकलचरल प्राइस कमीशन ने रु किया है और हम कह रहे हैं कि वर्तमान स्थिति में ग्राप 127 रु० नहीं, 140 ह० कर दीजिए, 135 ह० कर दीजिए। यह हम कर रहे हैं ...

श्री प्यारेलाल खंडेलवाल (मध्य प्रदेश): खाद के दाम कितने बढ़ाए हैं, डीजल का दाम कितना बड़ाया है, यह भी कहिए।

श्री कल्पनाथ राय : ग्राप के ग्रक्ल को बात है। म्राप क' खेती-बाड़ी से मतलब नहीं । न जाने कैसे पालियामेंट में क्रा गए। डीजन का दाम क्रंतर्राष्ट्रीय कारगों से बड़ा है . . . (व्यवधान) . . .

श्री व्यारेलाल खंडेलवाल : डीजलका भाव बढ़ा है, सीमेन्ट का भाव बढ़ा है, स्टील का भाव बढ़ा है, खाद का भाव बग़ है।

196

श्री करूप नाथ राय: 42 मिलियन टन हिन्दुस्तान में हमारी जरुरत है। 14 लाख टन हम खुद पैदा करते हैं, 28 मिलियन टन इम्पोर्ट करते हैं ग्रीर हम को 700 करोड़ रु० विदेशी मुद्रा के रूप में देना पड़ रहा है। इसलिए ग्रंतर्राष्ट्रीय स्थित को महेनजर रखते हुए ग्राप को कोई काम करना पड़ेगा।

उपसभाध्यक्ष महोदय, मैं म्राप से कह रहा था ग्रीर मैं ग्रादरणीय राव वीरेन्द्र सिंह से यह निवेदन करना चाहता हं श्रीर विरोधी दल के लोगों से, विशेष रूप से श्री इन्द्रदीप सिंह से ग्रीर कम्य-निस्ट पार्टी के लोगों से. कि जब सारी दुनिया पंजीवादी श्रीर समाजवादी खेमों में बंट रही है, तो समाजवादी खेमे में ही वे खडे हों ग्रौर समाजवादी ताकतों को ही मजबत बनाएं। यदि हिन्दस्तान के ग्रंदर सामाजिक ग्रौर ग्राधिक परिवर्तन करना है श्रीर दुनिया की समाजवादी ताकतों को मजबूत बनाना है, क्योंकि श्रीमती इन्दिरा गांधी की सरकार ने 20-सूत्री कार्यक्रम के सिद्धान्त को स्वीकार किया है, हिन्द्स्तान के इतिहास में पिछले 2000 वर्शों के इतिहास में दिल्ली में जनता हुकमरां हुई, चाहे वह डेमोऋेटिक तरीके से हो या किसी भी तरीके से हो श्रीर हिन्दस्तान के करोड़ों-करोड़ सर्वहारा को हिन्द्स्तान की दौलत में हिस्सा प्रदान किया, पिछले 2000 वर्ष के इतिहास में श्रीमती इन्दिरा गांधी के नेतृत्व में 20-सुती कार्यत्रमों के माध्यम से देश के करोड़ों-करोड़ सर्वहारा को देश की दौलत में हिस्सेदारी के सिद्धांत को स्वीकार किया श्रीर भूमिहीनों को भूमि ग्रीर भूमि का मालिकाना हक देने का सिद्धांत स्वीकार किया। ये दोनों काम करके हमारी प्रधान मंत्री ने मुल्क के करोड़ों सर्वहारा को मुल्क की दौलत में हिस्सेद री का सिद्धात स्वीकार

किया। जब जनता पार्टी की सरकार भ्रायी थी तो उसने, जो भी भूमि भूमिहीनों को मिली थी, वह उनसे छिनवा लिया भ्रीर उनके हितों की उपेक्षा कर दी गई। कहना भ्रासान होता है, करना कठिन होता है।

इसलिए, उपसभाध्यक्ष महोदय, ग्रन्तिम पोइन्ट मैं ग्रापसे कहना चाहता हूं, ग्रादरणीय कृषि मंत्री जी से कहना चाहता हूं एक प्रश्न के बारे में जो इन्द्र दीप सिंह ने उठाया कि जब भ्राप किसान को 117 रुपया विवन्टल देते हैं भ्रौर बाजार में गेहं का भाव 200 रुपये हो गया है तो उपभोक्ताओं को भी नुकसान ग्रीर उत्पादन करने वालों को भी नुकसान । तो बिचौलियों की लुट को खत्म करना है तो एसेंशियल कमोडिटीज की स्टेट ट्रेडिंग करनी होगी। मैं ग्रापसे कहना चाहता हं कि स्टेट टेडिंग का इम्प्लीमेटेशन सिद्धार्थ जी के जमाने में 71 में किया गया, लेकिन जनमत के न होने के कारण वह सफल नही हुआ। कांग्रेस पार्टी स्टेट ट्रेडिंग के सिद्धान्त को मानती है। किसी सिद्धान्त को धरती पर ग्रमल में लाने के लिए लाखों कार्यकर्ताश्रों के जनमत की श्रावश्यकता होती है। स्राज इन्द्रदीप सिंह, इसलिए, हमारी पार्टी का समर्थन करें ताकि स्टेट ट्रेडिंग के माध्यम से हम अपने मृत्क में प्रोड्यूसर्स को अच्छी कीमत दे सकें ग्रौर कन्ज्यमर्स को भी उचित मुल्य पर ग्रनाज दे सकें। यह तभी सम्भव होगा जब हम स्टेट ट्रेडिंग एसेशियल कमोडिटीज में करेंगे । मुझे विश्वास है, उपसभाध्यक्ष महोदय, श्रीमती इन्दिरा गांधी के नेतृत्व में हमारे राव वीरेन्द्र सिंह जी कृषि के सम्बन्ध में ऐसी नीतियां भ्रपनायेंगे कि हम हिन्दस्तान को एक रेगिस्तानी इलाके से निकाल कर समृद्धि श्रौर सुख की हरियाली घाटी में पहुंचा सकेंगे श्रौर इन्दिरा गांधी के सपने यानी श्राधुनिक, विकसित, समाजवादी, शक्तिशाली हिन्द्स्तान बनाने के सपने को साकार कर सकेगे।

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): I

197

have got a point to place before the hon. Members. Now, the time is about 4.25. I have been advised by the Deputy Chairman that after Shri Kalpnath Rai, the hon. Minister will intervene . . . (Interruption). Just a moment. Why are you worried? This is what I have been advised by the Deputy Chairman. I am in the hands of the House. I cannot say that you should do this or you should do that. I will take the sense of the House. I do not know whether the House desires that this Resolution should be discussed next week. I do not know whether it is possible. 1 think, it cannot be.

SHRI N. P. CHENGALRAYA NAIDU: Sir, . . .

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): You just wait, Mr. Naidu. Why are you worried? The Chair itself is putting the problem before the House. Now, it seems, this Resolution cannot go to the next Session. In that case, we will have to sit beyond 5 P.M. But if you all agree to sit beyond 5 P.M., the Hon. Minister may not agree.

THE MINISTER OF AGRICUL-TURE AND RURAL, RECONSTRUC-TION AND IRRIGATION (RAO BIRENDRA SINGH): Sir, I am not here. I have to leave for Bombay this evening.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): May I make a request to the hon. Members? If you want to hear what the hon. Minister wants to say. Iet him intervene at this stage and then we shall continue the discussion. If the hon. Minister is leaving for Bombay, I do not know what will happen to the Calling Attention.

THE MINISTER OF STATE IN
THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITA
RAM KESRI); Sir, I do not know
whether you are going to ask the hon.
Minister to intervene or to reply. If

you are going to ask the Hon. Minister to intervene, then, it is OK. Otherwise, other hon. Members . . .

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Mr. Minister. you must know that this is a non-official Resolution.

SHRI SITA RAM KESRI: That is right.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Here, intervention means, the hon. Minister is not going to take the responsibility for the final reply. Secondly, I am advised by the Secretaria that there is a Calling Attention which is still pending. This also concerns the Agriculture Minister. If the hon. Minister is going to Bombay, I do not know how he is going to reply.

SHRI LADLI MOHAN NIGAM: He should be present when the Calling Attention Motion is discussed.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): I do not know who will reply to the Calling Attention. If you do not mind. Mr. Nigam, let us hear the hon. Minister first and then we will decide. Yes, Mr. Minister . . .

SHRI SITA RAM KESRI: Sir, if the hon. Minister is going to reply now, then, other hon. Members of the House will be deprived of the opportunity to speak on this Resolution. In that case, only the Mover of the Resolution will be entitled to reply to the hon. Minister. Hence, before the hon. Minister.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Mr. Minister, I have understood your point. Now, we are in a fix. This Resolution cannot go beyond 5 P.M. and this cannot also be taken up next week.

SHRI SITA RAM KESRI: That is right.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): The Minister's reply or intervention has no meaning in the sense that he

[Shri Arvind Ganesh Kulkarni] has only to say whatever he wants to say on this Resolution.

RAO BIRENDRA SINGH: Sir, may I suggest one way out if the hon. House agrees? The Calling Attention Motion is also on the same subject, more or less. If the hon. Members who would like to speak on the Calling Attention Motion speak now. then, at the end, at 5.15 or 5.30 P.M., when the discussion is concluded and I reply, the Calling Attention Motion will lapse and everything will be all right.

SHRI SITA RAM KESRI: It cannot be mixed up with the Calling Attention.

श्री हुनमदेव तारायण यादव (बिहार): हम लोगों ने भी नाम दिया था। यह एक ऐसा विषय है कि जिस पर हर दल को कम से कम दो ग्रादिमियों को हर दल के बोलने का मौका देना चाहिए श्रीर हम लोगों ने तो नाम दिया हुग्रा है श्रीर इस विषय पर हमारे दल की क्या राय है यह श्रगर श्राप सुनेंगे नहीं तो क्या होगा। पहले से हाउस इस तरह से श्रापको कंडक्ट करना चाहिए कि सब को समय मिल सके (व्यवधान)

THE VICE-CHAIRMAN (SHRI GANESH KULKARNI): ARVIND I appreciate your suggestion, but the problem here is, I have been advised by the Secretariat that this Resolution has got life up to 5.00 p.m. Whether the Minister now replies or not, whether he intervenes or not, he is not bound to reply later on. What the fate of the Calling Attention will be, is a different problem. They cannot be mixed up. So, if you do not mind, because the time limit is 5.00 p.m. . . .

श्री हुक्मदेव न।रायण य।दव: मेरा कहना यह है कि ग्रगर यह प्रस्ताव केवल 5 वजे तक के लिये है तो पहले से हाऊस को इस हिसाव से ग्राप को कंडक्ट करना चाहिए था ग्रौर भाषणों को लिमिट करना चाहिए था। ग्रापने कुछ को म्रनिलिमिटेड समय दे दिया मीर म्रव हम लोगों को कहते हैं कि समय नहीं है।

THE VICE-CHAIRMAN KULKARNI): GANESH ARVIND On a non-official Resolution the House sits up to 5.00 p.m. There can another business, like Half-an-Hour discussion, after 5.00 p.m.. that is allowed under the rules, but the Resolution discussion, as such, closes at 5.00 p.m. So, I do not know whether you want to hear the Minister or not. (Interruptions). I will call you and the name of Mr. Ladli Mohan Nigam is there. I want to know your views. I am in your hands. (Interruptions).

SHRI N. P. CHENGALRAYA NAIDU: You won't get a chance to hear the Minister. You allow the Minister to speak. You will not get a chance to hear the Minister in another two or three years' time.

SHRI SUSHIL CHAND MOHUNTA (Haryana): Since we have decided to close this Resolution at 5.00 p.m. we will finally accede to your observation. (Interruptions). We will sit down.

SHRI DINESH GOSWAMI: May I know for how much time the Minister is going to reply?

RAO BIRENDRA SINGH: If they want to hear me, whatever time is left for me before 5.00 p.m., I will utilise it.

SHRI DINESH GOSWAMI (Assam): My purpose of asking is this. There are two things involved. Firstly, the Minister has to intervene and the Mover of the Resolution also has to reply. If the Minister takes about half an hour, then the Mover is not going to have the chance of replying. If you feel that the Mover is not getting a chance, you may stop the discussion at 5.00 p.m., and continue the Calling Attention. All the points that have been raised in the debate may be replied to by the Minister during that Calling Attention.

Then the Mover will not get the opportunity to reply. (Interruptions).

201

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Yes, Mr. Nigam or Mr. Yadav—any one of you.

SHRI N. P. CHENGALRAYA NAIDU: They can take five minutes each and complete.

श्री हक्मदेव नारायण यादव: उपसभाध्यक्ष जी, जो ग्रभी यह प्रस्ताव उनका ग्राया है, मेरा यह निवेदन है कि यह प्रस्ताव बिलकुल निर्गण है ग्रीर इस प्रस्ताव में ग्रगर किसानों को लाभकारी मृल्य देने के ईश्यू पर कोई ठोस बातें कही गयी होतीं तो मैं समझता कि इस प्रस्ताव में कुछ जान है। यह प्रस्ताव सीधा निर्गुण है। इस प्रस्ताव को सगुण बनाने के लिए कोई उपाय प्रस्तावक के जरिये नहीं समझाया गया है । इसलिए मेरा ग्राग्रह यह है कि ग्रभी जो बातें सदन में उठाई गई हैं, इसलिए मैंने कहा कि हम लोगों की बात भी सुनी जाए। किसानों के जो सवाल हैं, जो इश्यू हैं, मैं जानना चाहंगा कि श्री कल्पनाथ राय जी ग्रभी बोल रहे थे, मैं उनसे भी यह कहूंगा कि एक समय था जब किसानों के सवालों को लेकर हम ग्रीर वह साथ साथ जेल गये थे -

> "ग्रन्न दाम का घटना बढ़ना, ग्राना सेर के ग्रन्दर हो,

डेढ़ गुने की लागत पर करखनियां माल की बिकी हो ।"

म्राज किसानों का शोषण व्यापारियों के माध्यम से किया जा रहा है भौर जब हम ग्रपने माल की बिकी करने जाते हैं तब बाजार में कीमत कम रहती है भौर जब हम खरीदार होकर उसी माल को खरीदने जाते हैं तो उसकी कीमत ढाई तीन गुना हो जाती है। इसको रोकने के लिए श्रब तक कोई कारगर कदम नहीं उठाया गया है। जब तक इसको रोकने के लिए कारगर कदम नहीं उठायेंगे तब तक काम नहीं चलेगा।

दूसरा सवाल यह है कि ग्रापकी लाभकारी ग्रीर समर्थनकारी को प्रकार की मृत्य नीति है। सरकार जिसको सपोर्ट प्राइस ग्रीर रिम्यनरिटिव प्राइस कहती है, जिसको पैरिटी प्राइस हम लोग कहते हैं। हम लाभकारी मूल्य ग्रौर समर्थनकारी म्लय के समर्थक नहीं हैं लेकिन हम लोग समता मुल्य के समर्थक हैं। क्या लाभकारी मुल्य श्राप देंगे । समता मूल्य हम लोग चाहते हैं । कारखाने में जिन चीजों का उत्पादन होता है, किसान उसी उत्पादित माल को खरीदते हैं तो उसकी कीमत में जिस अनुपात में बढ़ोत्तरी हो, उसी अनुपात में किसानों के अनाज में भी वढ़ोत्तरी होनी चाहिए। कारखाने के सामान की कीमत के साथ-साथ खेतिया माल की कीमत में भी बढ़ेतरी हो, यह सरकार को दृष्टिकोण बनाना चाहिए। यह नहीं हुम्रा। इसके लिये कौन अपराधी है। इसके लिए मैं राव वीरेन्द्र-सिंह को अपराधी नहीं कह सकता हं, न और किसी को । इसके लिए ग्रपराधी इस व्यवस्था का जो संचालन करने वाले लोग हैं वे हैं, जो प्राइस कमीशन वने हुए हैं, कृषि मृत्य ग्रायोग, **अग्रिक्कलचर प्राइस कमीशन में बैठक मुल्यों का** निर्धारण करदे हैं, उनका वास्तव में हिन्दूस्तान के किसान से कोई मतलव नहीं है। ग्राई० सी० ए० ग्रार० के कई इंस्टीट्यूट है, उसको हमने देखा है। राइस इंस्टीट्यूट के डाइरेक्टर से पूछा, ह्वीट इंस्टीट्यूट के डायरेक्टर से पूछा, केन इंस्टीट्यूट के डाइरेक्टर से पूछा कि जब मूल्य तय किये जाते है तो स्राप लोगों को कोई पूछा जाता है, ब्रापसे पूछ-ताछ की जाती है, तो उन लोगों ने कहा हमारा मूल्य तय करने में कोई हाथ नहीं होता है। जहां सरकार के इतने इंस्टीट्यूट बने हुए हैं, भ्रनुसंधान केन्द्र बने हुए है वहां के डाइरेक्टर से, वहां के वैज्ञानिको से किसानों के लिए जब दाम तय किये जाते हैं तो उनसे राय नहीं ली जाती है। यह राय श्रापको ग्रौर हमको उनसे लेनी चाहिए । इसलिए उपसभाध्यक्ष महोदय, मैं यह निवेदन करने के लिए खड़ा हुआ हूं कि जो आज देश के अन्दर किसानों का सवाल है और कहा गया

ित्री हानमदेव नारायण यादवी

है कि ग्राप मुल्य बढ़ा रहे हैं, श्री कल्पनाथ राय जी भी कह रहे थे कि जनता पार्टी में ऐसा हुन्ना, फलाने में ऐसा हुन्ना तो मैं उनसे यह पूछना चाहता हं कि सन् 1975-76 और 1976-77 जो ग्रापका समर्थ था, ये स्वर्णिम यग अपना इसे लिखते हैं जिसमें लाठी के बल से सब चीजों पर कंट्रोल करते थे, मैं ग्रापसे यह पूछना चाहुंगा कि सन् 1964-65 में जहां कृषि जनसंख्या पर भ्राधारित प्रति व्यक्ति म्राय 220.5 रु० थी वह 1976-77 में, स्रापके स्वर्णिम काल में 195.5 रु० रह गई। उस समय कौन दोषी था ? उस समय किसके अपराध के कारण यह गिरा? उसी तरह से 1964-65 में जहां गैर-कृषि जनसंख्या पर ग्राधारित प्रति व्यक्ति ग्रीसत **प्राय** 639.5 थी वह 1976-77 में 12 रु० हो गयी। जो लोग गैर कृषि क्षेत्र में लगेहए थे उनकी म्रामदनी जहां 1964-65 में 639 थी वह बढ़कर 813 होती है वहां कृषि पर ग्राधारित लोगों की प्रति व्यक्ति ग्रामदनी 1976-77 में 220 ए० से घटकर 195 ए0 पर चली आई। मैं जानना चाहता हूं कि यह किसके कारण हम्रा? ग्रीर इसके लिए दोषी कौन है। व्यवस्था दोषी है। स्राप उस व्यवस्था में परिवर्तन करने के लिए चलिये हम ग्रापका समर्थन करेंगे। श्रीमती इंदिरा नेहरू गांधी के जगह प्रधान मंत्री की कुर्सी पर कोई ग्रीर बैठे जायेंगे या राव वीरेन्द्र सिंह जी बैठ जायोंगेतो हम समर्थन कर हम व्यक्ति के विरोधी बात नहीं है। नहीं है, व्यवस्था के म्राखिर में एक बात ग्रार कहना चाहुंगा कि खाली किसानों का सवाल हो यही बात नहीं है, गांवों बसने वाले लोग हैं उन लोगों की हिस्सेदारी है इसका भी है सबाल प्रकृत किया था उसका उत्तर भारत

सरकार के द्वारा के 19-2-80 को जो दिया गया था उसके अन्तर्गत ग्रामीण क्षेत्र में जो लोग हैं, 20 प्रतिशत लोग जो नीचे की ग्रामदनी वाले हैं उनकी देश की भौतिक सम्बत्ति में हिस्सेदारी 1.10 श्रीर वित्तीय स्थिति उनकी हिस्सेदारी 0.62 परसेंट है श्रीर शहरी क्षेत्र में जो 20 परसेंट लोग निम्न त्राय वाले हैं उनकी हिस्सेदारी देश की भौतिक सम्पत्ति में 0.88 श्रीर वित्तीय स्थिति में 0.56 परसेंट है। मैं पूछना चाहता हूं कि 20 श्राबादी की हिस्सेदारी इतनी कम हो इसके लिए दोषी कीन है ? जो गांव में। बसने वाले लोग हैं उनकी हिस्सेदारी निरन्तर घटती चली गई, क्यों ? आखिर में एक बात कहना चाहुंगा जो खेती की बात करते हैं, किसानों की बात करते हैं उन से कहना चाहूंगा कि कृषि संगणना के 16 वें प्रतिवेदन को निकाल कर पढ़े। इस देश के अन्दर 67.9 फीसदी किसानों में से 32 फीसदी किसान ऐसे हैं जिनके पास जमीन 0.5 हैक्टेयर से कम है। 32 फीसदी किसान इस देश में ग्राधा हैक्टेयर से कम जमीन रखने वाले हैं। 70 फीसदी में से 57 फीसदी किसान ऐसे हैं जो 5 एकड़ से कम जमीन को जोतने वाले किसान हैं। जो 5 एकड से कम जमीन को जोतने वाले किसान हैं उन किसानों की बात करिये । कल्पनाथ राय जी ने कहा उनको मैं बताना चाहता हुं कि म्राज भी बिहार के म्रंदर पूर्णियां जिले में अमोल बाबू के पास 18 हजार बीघा जमीन है । इन्द्रदीप बाब् जानते हैं ग्राज भी बिहार के ग्रंदर रघुवंश नारायण सिंह के पास में 16 हजार एकड़ जमीन है-नामी-बेनामी तोर से वे जोत रहे हैं। क्या ग्राप उनकी जमीन छीन लेंगे श्रमोल बाबू एक तरफ जमीन के मालिक हैं श्रोर दूसरी तरफ उनकी बेटी राज्य सभा श्रीर लोक सभा में जाती है

किसम्बर हैं, एस॰ पी॰ हैं, डी॰ ग्राई॰ जी॰ हैं। जो बड़ी-बड़ी जनीन जो ने वाले पिहार में हैं उनकी सत्ता बिहार में हैं। जमीन के मालिक वे हीं हैं, सरकार को चनाने वाले वहीं हैं। हम कहते हैं कि ग्राप लेंड रिफार्म कर दीजिए। ग्राप ग्राप के जरिये लेंड रिफार्म हो जाएगा तो ग्राप की किसानों की पार्टी हो जाएगी। मैं यह कहना चाहूंगा कि तब मार्किसट थ्योरी झूठी हो जाएगी। गांधी जी की ध्योरी झूठी हो जाएगी। ग्राप किसान के लिए गांव में रहने वाले किसानों के लिए लेंड रिफार्म करिये। मैं ग्रापको उदाहरण देता हूं। उदाहरण ग्राप के सामने हैं। जो बड़ी-बड़ी जमीन जोतने वाले हैं उनका सर्वे

कराइये । बिहार में किस पार्टी से वे

संबंधित हैं, उनका ताल्लुक किस पार्टी से

है, यह आप देखें। हम लोग जानते हैं कि

बिहार के ग्रंदर जो गरीब लोग हैं, दबे हुए लोग

है चाहे वह सीं० पीं० ग्राई० के हों, सीं0 पीं0

वे बड़े किसानों के खिलाफ लड़ते हैं

तो उनके ऊपर घोड़ा दोड़ाया जाला है।

घोड़ों से मारा जाता है । गोली चलाई

जाती है। ग्रभी विहार के ग्रंदर कम से

कम हरमास 10-20 गरीव के बेटे के

ऊपर नक्सलाइट के नाम पर गोली चलाई

जाती है। मैं मांग करता हूं इस सदन में कि इसके लिए एक सेलेक्ट कमेटी बनाएं।

चले ग्रीर मैंने जो ग्रारोप लगाये हैं

ग्रारोपों की जांच करें ग्रीर उसी के

एक संसदीय समिति वनाएं जो

श्राधारपर वह काम करे।

दल के हों ग्रगर

एम 0 के हों. लोक

है । उनके बेटे, बेटियां वहां कलेक्टर हैं,

श्राखिर में मैं सरकार से मांग करूंगा राव बीरेन्द्र सिंह किसान हैं श्रीर खेती मंत्री हैं इसलिये उनको हिम्मत रखनी चाहिये शौर हिम्मत करके किसानों के स्वालों पर श्राप को श्रागे श्राना चाहिए । उनकी मांगों पर टांग नहीं ग्रड़ानी चाहिये । जो कारखानों में उत्पादित माल है उनकी कीमन को बांग्रे ग्रीर हमारी कीमत को भी बांग्रे।

एक मिनट ग्राप का ग्रीर लेकर मैं समाप्त करूंगा । मैं एक बात यह कहंगा कि हमारी ग्रामदनी पर ग्रापने हद लगा दी है। किसानों की जो जमीन है, यानी बड़े-बड़े किसानों की जो जमीन है उस पर ग्राप हद बंदी कीजिए। समाजवादी होने के नाते मैं मानता हूं कि 18 एकड़ इरीगेटिड लेंड की कम करके 12 एकड़ इरीगेटिड लेंड की हदबंदी लगायें तो मैं उसमें ग्राप के साथ हूं लेकिन मैं प्रार्थना करूंगा कि जब 18 एकड़ की जमीन पर हदबंदी करते हैं तो हमारी इन्कम पर सीलिंग करते हैं। जमीन की हदबंदी करना हमारी इन्कम की हदबंदी करना है । दूसरी तरफ शहर में बसने वाले सेठ लोग हैं उनकी म्रामदनी पर कोई सीलिंग नहीं लागत है। बिड्ला, टाटा 45 करोड़ से 1200 करोड का मालिक बन जाए, 42 से 13 करोड़ का मालिक बन जाए तो कोई रोक नहीं है। ग्रगर ग्राप बड़े-बड़े लोगों पर रोक लगाते हैं तब तो कहीं जाकर किसानों को उठा सकते हैं, किसानों को उचित मुल्य दे सकते हैं वरना कुछ होने वाला नहीं है।

श्री प्यारेताल खंडेवलाल: उपसभाध्यक्ष जी, सन् 1976 के कृषि गणना के श्रांकड़ों के श्रनुसार इस देश में 8 करोड़ से भी श्रधिक जोते थीं। कृषि के संबंध में विचार करते समय श्रीर किसान के संबंध में विचार करते समय हमें इस बात पर विचार करना होगा कि हमारे देश में जो ये 8 करोड़ से भी ज्यादा जोते थीं श्रीर जिनमें लगभग 51 प्रतिशत ऐसी जोते हैं जिनके पास एक हैक्टेयर से भी कम जमीन है उनके संबंध में पिछले 20-25 [श्री प्यारेलाल खंडेलवाल]

वर्षों में ऐसी कौन सी नीति गांवों के लिए भ्रौर गांवों में रहने वाले व्यक्तियों के लिए ग्रपनाई गई जिससे हमारे किसानों को लाभ हुम्रा । म्राज हम देख रहे हैं कि पिछले साढ़े तीन वर्षों से हमारे देश में गांवों में रहने वालों में एक जागृति की लहर उठी है । घ्राज किसान संघर्ष के रास्ते पर ग्राया है, ग्राज जगह-जगह पर मांगें हो रही है कि हमारे उत्पादन हमें उचित मुल्य दिया जाय ग्रौर का विकास किया जाय, उसके यही भावना है। लेकिन द्ख इस बात का है कि ग्राज की परिस्थितियों में किसानों के लिए लाभकारी मूल्य देने की सरकार की नीति दिखाई नही देती है। सरकार की इस संबंध में क्या नीति है, यह भी समझ में नहीं भ्राता है शायद इस देश में जो नीति बनाने वाले लोग हैं, जो सरकार को चलाते हैं, उनकी पकड़ में किसानों की समस्याएं नहीं श्राती है। यही कारण है कि सरकार में बैठे हुए जो लोग हैं उनको किसानों की स्थिति का ठीक पता नहीं होता है । कृषि मृत्य श्रायोग के बारे में हर बार यह बात कही जाती है कि उसमें ऐसे लोग हैं जो श्राम किसानों के हित पर विचार नहीं करते हैं। इसलिए ग्राज जरूरत इस बात की है कि एक समुचित नीति इस बारे में श्रपनाई जाय । मैं समझता हूं कि हमारे देश का किसान राजनैतिक विचारों से ऊपर है। इसलिए किसानों की समस्याश्रों पर भी राजनैतिक दृष्टिसे कर विचार किया जाना चाहिए। सवाल इस बात का है कि किसान के रूप में समस्या पर विचार करके कोई समृचित नीति ग्रपनाई जाय । एक समुचित नीति बना कर उस नीति को कार्यान्वित करने के लिए सरकार को कोई कारगर कदम उठाना चाहिए । सारे देश में भ्रन्य चीजों की कीमतें बढ़ती जा रही हैं। किसानों

के उपयोग में श्राने वाली जो चीजें हैं जैसे डीजल है, बीज है, खाद है, बिजली है, पानी है, इनके रेटस भी बढ़ते जा रहे हैं । इतना ही नहीं, किसानों को बसों ग्रौर मोटरों में भी जाना पड़ता है, रेलों में भी जाना पड़ता है । इन सब के लिए उसको ज्यादा पैसे देने पड़ते हैं। लेकिन ग्राध्चर्य ग्रौर ग्रफ़सोस की बात यह है कि किसानों को इन चीजों के लिए तो ज्यादा पैसे देने पड़ते हैं, भ्रीर हमारे देश में जो एक हैक्टेयर से भी कम जमीन का मालिक है उसको स्रपने उप-योग में स्नाने वाली चीजें महगे दाम पर मिलती है लेकिन जब वह ग्रपनी चीजें वाजार में बेचता है तो उसको कम दाम मिलते है । किसान की श्रपनी उपयोग के लिए जो चीजें बाजार से खरीदनी पड़ती हैं उनके ज्यादा दाम देने पड़ते हैं। इस प्रकार की स्थिति होते हुए भी किसानों को उनके उत्पादन का लाभकारी मुल्य नहीं फिलता है । सरकार उनको लाभकारी मृत्य देने के लिए तैयार नहीं है। हमारे देश का किसान चाहता है कि उनके जीवन-स्तर में सुधार हो । गांवों से हट कर जब कोई भ्रादमी शहर मे भ्राता है तो उसका उद्देश्य यही होता है कि सुधरे । सरकारी उसका जीवन-स्तर कर्मचारी अपनी यूनियन के भरोसे काम करता है। मजदूर भी श्रपनी यूनियन के भरो से काम करता है । ये लोग अपनी यनियनों के भरोसे से ब्रौर उनके माध्यम से श्रपनी सब बातें मनवा लेते है। लेकिन हमारे देश का किसान संगठित नहीं है। इसलिए किसानों की कोई नहीं सुनता है । मुझे इस बात का ग्रानन्द है कि एक किसान श्राज हमारे कृषि मंत्री हैं । मैं यह बात भी कहना चाहंगा कि शायद इस बारे मैं श्रपनी श्रातमा को टटोलने की जरूरत है । मैं चाहता हूं कि वे ग्रपनी आत्मा को टटोल कर इस बात सोचें कि इस देश के किसानों की

हालत को कैसे ठीक कर सकते है। भ्रगर इस देश के किसानों के जीवत-स्तर में सुधार लाना है, गांवों में रहने वाले कृषि मजदूरों के जीवन-स्तर में भी सुधार लाना है तो उसके लिए एक ही रास्ता है कि किसानों की खेती में पैदा होने वाली चीजों के उनको लाभकारी मल्य मिलने चाहिए । हमारे देश में स्राज जो महंगाई की हालत है ,बाजार में चीजों के मल्य जिस तेजी से बढ़ रहे हैं उनको देख कर खेती में पैदा होने वाली चीजें के मृत्य भी दिये जाने चाहिए । ग्रगर किसानों को उनके उत्पादन का लाभकारी मुल्य नहीं मिलता है तो उनकी हालत में कोई सुधार नहीं हो सकता है। यह तर्क दिया जाता है कि पिछले दिनों किसानों की हालत में सुधार हुआ है। हमारे देश में कुछ लोगो को इह सफेद कपड़े पहने हए दिखाई देने लगा है। लेकिन मैं पूछना चाहता हं कि क्या सरकार ते इस बात पर गौर किया न कि कितने किसान पिछले 15-20 वर्षों मैं कर्जे से मुक्त हुए हैं ? किसान नें बैकों से जो कर्ज ले रखा है, सहकारी समितियों से जो कर्ज ले रखा है ग्रीर ग्रन्य सस्थाग्रों से जो कर्ज ले रखा है, क्या पिछले 20 वर्षों में वह इस कर्ज से मुक्त हो गया है। मैं समझता हूं कि हमारे देश का किसान ग्रभी ग्रपने कर्ज से मुक्त नहीं हुम्रा है । मेरी जानकारी के म्रनुसार मध्य प्रदेश के स्रांकड़ों के हिसाब से पिछले वर्षो में किसान की कर्जदारी बढी है घटी नहीं है । इसलिए ग्राज जरूरत इस बात की है कि सरकार श्रपनी नीतियों में समचित परिवर्तन करे । मैं इस संबंध में दो-तीन सुझाव देना चाहता हं।

पहली बात यह है कि कृषि मूल्य भ्रायोग के अंदप जो लोग हों, उनमें 50 प्रतिशत से अधक किसानों के प्रतिनिधि रहने चाहिए । किसानों के प्रतिनिधि से मेरा मतलब यह नहीं है कि एग्रीकल्चर यूनिवर्सिटी के वाइस-चांसलर को आप रख दें, वह सही मायने में किसान हों, इसकी व्यवस्था इसमें की जानी चाहिए ।

दूसरी बात यह है कि सरकार ने फड़ कापोर्रेशन आफ इंडिया के माध्यम से जगह-जगह पर किसानों के लिए ग्रनाज खरीदी केन्द्र वना रखे हैं। शायद माननीय कृषि मंत्री जी को यह मालम होगा कि ऐसे सारे खरीदी केन्द्रों पर कुछ लोग एफ० सी० ग्राई० के ग्रफसरों ग्रीर कर्मचारियों को पट कर रखते हैं। छोटे किसान, जो विशेषकर फसल के बाद अपना अनाज एफ० सी० आई0 के इन खरीद केन्द्रों पर ले जाते हैं तो उनका गल्ला खरीदा नहीं जाता या खरीद में वहत देरी होती है स्रीर पैसा देने में देरी होती है जब कि छोटे किसान को तरन्त अपने खेत में पैदा होने वाले गल्ले को बेचकर ग्रपना कर्ज चुकाना पड़ता है । इसलिए जरूरत इस वात की है कि उन खरीद केन्द्रों में ऐसी व्यवस्था की जाय कि जब किसान के खेत का गल्ला वहां ग्राये तो फिर उसको तुरन्त खरीद लिया जाय श्रीर श्रगर खरीदने में कोई गड़बड़ी होती है **ग्र**धिकारियों ग्रीर कर्मचारियों खिलाफ कठोर कार्यवाही की जाय । जो छोटे किसानों के खेतों में पैदा वाले माल को खरीदने की समय पर व्यवस्था नहीं करते । इसके ग्रतिरिक्त मैं यह भी मांग करूंगा कि ग्राज की वर्तमान परिस्थितियों के ग्रनुसार सरकार को किसानों को ऐसे मुल्य देने चाहिए जो ग्राज की महंगाई के हिसाब लाभकारी मूल्य हो, कृषि उत्पादन के लिये लाभकारी समर्थित मृल्य तय किये जाने चाहिए ।

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'THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Mr. Ladli Mohan Nigam please. No?

SHRI N. P. CHENGALRAYA NAI-DU: The Minister must reply to the debate.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Mr. Mohunta, can you finish in five minutes?

श्री लाडली मोहन निगम: मंत्री महोदय को हरएक का जबाब देना है, समय नहीं है, इसलिए मंत्री महोदय को बोलनें दीजिए ।

SHRI SUSHIL CHAND MOHUNTA: Realising the position that the Resolution is only up to 500 p. m. and that it lapses after that, I would not say anything except that I support the Resolution and what Mr. Hukmdeo Narayan Yadav has said.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARN!): Mr. Minister.

RAO BIRENDRA SINGH: Thank you, Sir. (Interruptions) Whatever it is, five minutes are there.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Why are you worried, Mr. Naidu? The Minister has to reply.

RAO BIRENDRA SINGH: Sir, I am very happy that this august House has shown much interest in agriculture and that the farmer of the country is receiving increased attention from the hon. Members in this House. As a kisan and the Minister in charge of agriculture, I feel extremely gratified.

There have been so many suggestions, and the debate on the burning issues of the day has been such that it is not possible for me to reply to the points that the hon. Members have raised, within the few minutes that have been left at my disposal. But, Sir, this is a question which

occurs in the House day in and day out and most of these issues have earlier been discussed through questions in Parliament, through Calling Attention motions. Even today there was a Calling Attention motion given by about 65 hon. Members on the question of prices. After this, we shall again be taking it up, and whatever is left out, I shall try to reply during that period. Sir, the main criticism from the hon, mover of the Resolution was centred on the APC and its work. I would like to clarify in the beginning that the APC is only a recommendatory body. The Government bound to accept is not its recommendations. I was surprised when some hon. Members made a suggestion that the APC should be made a statutory body and its recommendations should be binding upon the Government.

SHRI N.P. CHELGALRAYA NAIDU: No, Sir.

RAO BIRENDRA SINGH: This was the suggestion by some hon. Members. My friends would agree that that would not be in the interest of the farmer. Sir, as I said the APC is directed by the Government from time to time, by laying down the terms of reference for its working and the recommendations of the APC are based on certain data collected from various universities and institutes and some sampling on the field. There are about 6,000 places selected all over the country, from where the experts are supposed to collect data and supply to the Agricultural Prices Commission. There might be certain flaws in that calculation because nothing can be foolproof. I am not saying that the recommendations of the APC are very realistic. But, after all, it is supposed to be an expert body, and the Government has to give due weight to its recommendations In the past there have been occasions when the Government rejected the recommendations of the APC and fixed prices

higher than those recommended, as in the case of paddy last time and even coarse grains...

SHRI N.P. CHELGALRAYA NAI-DU: Sugarcane.

RAO BIRENDRA SINGH: Sugarcane was a different matter because the price that was fixed as the minimum support price for sugarcane was for the purposes of paying the price for levy sugar. So, that is another thing where the hon Members would kindly appreciate the real situation. The minimum support prices declared by the Government from time to time are not the prices that the Government wants to pay as the final price for agricultural produce. This is a price which is calculated to be a remunerative price which, if paid, will not allow the farmer to suffer any losses on the production on his field. And if the farmer can sell over and above this price there is no bar at all. My friend, Mr. Chengalraya Naidu would appreciate that his contention that the farmer is forced to sell at a fixed price his produce is not correct. We ensure that the farmer receives a fair price for certain commodities which the Government undertakes to buy if the marketable surplus is offered by the farmer to the Government for purchase. But the farmer is free absolutely to sell at a higher price anywhere in India. There is one zone—the whole country-only to benefit the farmer. And even now the prices that are ruling for most of the agricultural commodities are much higher than the remunerative prices fixed by the Government. Take, for instance gram. When the minimum price fixed by the Government was, I believe, 145, if I am correct, it was selling at more than Rs. 300; it has even been selling at Rs. 400 a quintal. Government did not try to control the price just because we wanted the farmer to be compensated if he suffered losses on certain other things. Similarly, cotton is selling at a higher price than the minimum price fixed by the Government. Sugarcane is selling at a higher price than the minimum price fixed by the Government. Hon. Members themselves have said that wheat is selling at a much higher price than the minimum support price given by the Government. This is the real position. There is no bar on the farmer trying to sell at a higher price if he can get a higher price in the free market, and it is always the supply and demand position that regulates the prices in the market.

Another misconception that some of my friends seem to have is, as the language of the Resolution itself signifies, on the question of paying remunerative prices for agricultural that paying remunerative prices for agricultural produce will the the problems of solve all farmer. This question cannot be considered in isolation. People generally seem to think that it is only wheat, rice and certain other foodgrains that are most essential. But the Government has to see that the income of the farmer is augmented by various means It is only then that the living conditions of the farmer can improve. You very correctly said a short while ago, Sir. when you were speaking, that even if a farmer is helped to grow grapes on a small piece of land or to raise good roses, that will also help him augment his income and sometimes it can bring a much better income than a large piece of land. It is not only these three crops, but agriculture also includes raising of cattle. fisheries. poultry, piggery, social forestry so many other things. Apart from payment of remunerative prices, what is needed more for the farmer is to give him the means of production, the inputs at his doorstep, good seed, supply of power in time, supply of fertilizer. And for all these things there will have to be projects development projects. Irrigation If there is no to be increased. development of irrigation, no development of cooperatives, no supply of fertilizer, no indigenous production

[Rao Birendra Singh]

of fertilizer, no multiplication of quality seed, no research in agriculture, or if these essential inputs are taken out of the purview of the policy for helping the farmer, mere payment of remunerative price to the farmer will not solve the problem. All these things have also to be considered simultaneously when we think of benefiting the farmer, helping the farmer, to have a better income.

There has been a lot of criticism about parity in prices. As was stated by me earlier, the Government has now accepted the policy that the prices of agricultural goods and nonagricultural goods and prices of agricultural goods and manufactured [The Vice Chairman (Shri Dinesh Goswami) in the Chair]

goods will be, so far as possible, kept on a par. But even this parity question is a very complex one. We have to think of parity of price between one agricultural commodity and another agricultural commodity, parity of price between agricultural and non-agricultural goods, parity of price between agricultural produce and inputs and various things. But then, as I said, we have accepted the policy. My friend, Mr. Kalp Nath Rai, has very kindly, correctly appreciated this important step which Mrs. Indira Gandhi's Government took as soon as she came into power... 5 PM

THE VICE-CHAIRMAN DINESH GOSWAMI): We shall have to stop this discussion now under the rules. We will continue with the Calling Attention. You can give reply to the left-over points when you reply to the Calling Attention. I will ask the Members to ask questions, all at a time together, so that the Minister can reply at the end.

SHRI SITARAM KESRI: The mover has to be accommodated.

VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I can accommodate him in the Calling Attention.

MALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPORTANCE

Demand of Farmers for Remunerative Prices for Wheat and Paddy taking into account the rise in the gost of Agricultural Inputs-Contd.

THE VICE-CHAIRMAN (SHRI GOSWAMI). Shri Shiva DINESH Chandra Jha. I will request the Members to be brief.

श्रीशिव चन्द्र झा : उपसभाध्यक्ष जी, मेरा पहला सवाल है कि कालिंग ऋटेंशन..

संसदीय कार्य मंत्रालय में राष्य मंत्री (श्री सीताराम केंसरी): पहला है या म्राखिरी ?

श्रीशिव चन्द्र झा: पहला। जोकास्ट म्राफ प्रोडक्शन खेतीहरों की म्राप केलक्यू-लेट करते हैं --चाहे एग्रीकल्चरल प्राइस कमीशन हो या ग्राप हों---उस में ग्राप कौन-कौन ने फैंक्टर इन्वल्यड करते हैं ? दूसरा, जो कास्ट फैक्टर्स भ्राप इन्कल्युड करते हैं क्या वह पबलिक होते हैं या सीकेट रहते हैं ? यदि सीकेट रहते हैं तो क्यों रहते हैं , उन को पबलिक क्यों नहीं होने देते। तीसरे, जो ग्रौद्योगिक वस्त्ऐं हैं ग्रौर जो एग्रीकलचुरल वस्तुएं हैं उन के दामों में डिस्पेरिटी है। इंडस्ट्यल वस्तुग्रों के दाम बढ रहे है। इसका मकावला करने के लिए श्राप कोई खास नीति दृढ्तापूर्वक बनायेंगे ? कम से कम छटे प्लान में ऐसी बात हो कि दोनों के दाम एक समान हों। यह जो ग्लैयरिगं डिस्पेरिटी है कि इंडस्ट्रियल गुडस के दाम बड़ी तेजी से बढ़ रहे हैं इस लिए श्राप कोई खास नीति श्रस्तियार करेंगे। कम से कम छठे प्लान में जिस से यह स्डिस्पे-रिटी न हो, एक सन्तुलन कायम रहे? चौया ग्रौर ग्राखिरी सवाल । श्रीमन, यह बात ग्राप के सामने है कि बड़े बड़े खेतिहर